complaints were made *vide* letter dated 1.12.2001, 7.12.2001, 13.1.2002, 25.1.2002, 25.2.2002 and 21.3.2002. Two public grievance cases on the same subject have also been received* on the basis of complaint made by Shri U.K. Sareen.

- (b) All the complaints were duly examined by the respective officers and passed on to the concerned field units for early redressal. The complaints raised by the complainant have all been attended to.
- (c) There is no lapse on the part of any officer. Therefore no action is warranted.

Reservation for SC/ST in Allotment of Houses, Land, Shops etc.

2359. SHRI GANDHI AZAD:

SHRI SHYAM LAL:

Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) whether reservation for SC/ST is applicable in allotment of residential houses/land, shops, kiosk etc. for all authorities under State Governments also;
 - (b) if so, the details of normal percentage;
- (c) whether this reservation is also applicable for Ghaziabad Development authority and New Okhla Industrial Development Authority under U.P. Government; and
- (d) if so, why only G.D.A. follows and Noida does not follow reservation inspite of separate requests made by All India Association for SC/ST and P.H. Peoples Upliftment (R)?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): (a) and (b) Housing being a State subject. State Governments are free to prescribe percentage of reservations in favour of SC/ST in the matter of allotment of residential units/plots etc. as per the ratio of population of SC/ST in the State.

(c) and (d) The Ghaziabad Development Authority has reported that it has made reservation to the extent of 21% for SC and 2% for ST categories in allotment of residential houses/plots but it is not applicable on commercial properties. NOIDA has reported that it has been established under the Uttar Pradesh Industrial Development Areas Act and the orders regarding reservation issued by U.P. Housing Department are not applicable to NOIDA.

AUWSP in Andhra Pradesh

2360. DR. DASARI NARAYANA RAO: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state the details of status of Accelerated Urban Water Supply Programme (AUWSP) and Low Cost Sanitation Scheme in Andhra Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA): Under the Centrally sponsored Accelerated Urban Water Supply Programme (AUWSP) for towns of less than 20,000 population as per 1991 Census, out of 56 eligible towns in Andhra Pradesh, Detailed Project Reports (DPRs) for 8 towns were submitted by the Government of Andhra Pradesh in November 2001. Out of these, 7 DPRs have been approved at a total project cost of Rs. 1494.40 lakhs and Central share of Rs. 361.30 lakhs has been released to the State Government. Details of towns sanctioned are given in the Statement-I (See below). Clarifications in respect of one remaining town, namely, Ghatkeshwar have been sought by the Central Public Health and Environmental Engineering Organisation (CPHEEO) from the State Government, which are still awaited.

As regards the Centrally Sponsored Low Cost Sanitation Scheme for Liberation of Scavengers, 79 schemes have been sanctioned